

operators and Reserved Training Pool (RTP) Telephone Operators in Bombay Telephones;

(b) if so, the details of the comparative wages of these Operators; and the reasons therefor; and

(c) whether Government have any proposal to take steps to remove this disparity ?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) Yes, Sir. The difference is due to the increase in DA/ADA rates of regularly paid Telephone Operators subsequent to fixing the wages.

(b) The hourly wages of an RTP Operator is Rs. 2.75 which was fixed in August, 1982. Whereas the monthly wages of a regular operator at that time was Rs. 565/- excluding HRA/CCA which works out to approximately Rs. 2.70/- per hour. Hence it is clear that at the time of fixation the difference in wages was very marginal since HRA/CCA was not included.

(c) The question of revision of rate of RTP staff is under consideration.

**Companies based in West Bengal Seeking Licences to set up Industries in other States**

3266. **SHRI BHOLA NATH SEN :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have information about companies based in West Bengal seeking/obtaining letters of intent/industrial licences for setting up new industries or expanding units in other States during the period between 1982 to 1984; and

(b) if so, the details thereof including the number of such companies, the number of such letters of intent and industrial licences, the total investment involved in such letters of intent and industrial licences and the principal causes for such flight of capital from West Bengal to other States during the period mentioned above ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) :** (a) and (b). Seven industrial

units in respect of whom Letters of Intent/Industrial Licences had been issued for locations in West Bengal, requested for change of location from West Bengal to other States during the period 1982 to 1984. Two of these are still under consideration, three were rejected while two were acceded to mainly on the recommendations of the State Governments/Administrative Ministry/Departments concerned due to techno-economic and other considerations.

**Central Subsidy to Industries in Nalgonda District (Andhra Pradesh)**

3267. **SHRI M. RAGHUMA REDDY :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the central subsidy is available to industries in Nalgonda District or part thereof;

(b) if so, the names of the talukas;

(c) whether Government are considering to extend the facility to the talukas of Nalgonda; and

(d) whether Government are planning an industry in Nalgonda as part of the programme of one industry in every district and if so, the details of the industry to be started there ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) :** (a) to (c). Yes, Sir, except Miryalaguda block which stands excluded from the purview of Central Subsidy as the level of investment in that block had exceeded Rs. 30.00 crores as on 31.3.1983.

(d) Setting up of industries in a particular district is primarily the responsibility of the State Government concerned although Central Government supplements their efforts by providing various incentives, concessions etc. Central investments in public sector are of a basic nature and their location is determined on a variety of techno-economic considerations. Subject to these considerations preference is given to backward areas.